

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

In orders as per
Memo.

order NO. 7. Dated 28.05.99.

Another four weeks time is granted
to file Rejoinder posted to 19.07.99.

Vice-Chairman
28.5.99

Order dt. 13.7.99

Copy of order
may be given to both
the counsell.

Or. No. 8 dt. 13.7.99

Member (J)

Learned Counsel for the petitioner
has filed a memo stating that he wants to
Withdraw the O.A. Heard learned Counsel
on behalf of Shri B. G. Kar for the petitioner
and Shri B. Das, learned Addl. Standing Counsel.
In view of Submissions made by the learned
Counsel for the petitioner, the O.A. is disposed
of ~~for not being~~ as withdrawn.

Vice-Chairman
13.7.99
Member (1)

~~Recd~~
15.7.99
S.O. (J)

AP
18.7.99